

## RAJYA SABHA

Monday, the (>th December, 797/'/'the isih  
Agrhayana, 7893 {Saka)

The Howe met at ten of the clock,  
MR. CHAIRMAN in the Chair.

### MEMBER SWORN

Dr. Vidya Prakash Dutt (Nominated)

### SUPPLEMENTARY DEMANDS FOR GRAM'S FOR EXPENDITURE OF THE CENTRAL GOVERNMENT (EXCLUDING RAILWAYS) FOR THE YEAR 1971-72

THE MINISTER OF STATE IN THE  
DEPARTMENT OF PARLIAMENTARY  
AFFAIRS/संसदीय कार्य विभाग में राज्य मंत्री  
(SHRI OM MEHTA) : Sir, on behalf of Shri  
Y.B. Chavan, I beg to lay on the Table a  
statement (December 1971) (in English and  
Hindi) showing the Supplementary Demands  
for Grants for Expenditure of the Central  
Government (excluding Railways) for the year  
1971-72.

### SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE GOVERNMENT OF PUNJAB FOR THE YEAR 1971-72

SHRI OM MEHTA : Sir, I also beg to lay  
on the Table a statement (in English and  
Hindi) showing the Supplementary Demands  
for Grants for Expenditure of the Government  
of Punjab for the year 1971-72.

### REPORT OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI K. P. SUBRAMANIAM MENON  
(Kerala) : Sir, I beg to lay on the Table a copy  
of the First Report (in English and Hindi) of  
the Committee on the Welfare of Scheduled  
Castes and Scheduled Tribes on action taken  
by Government on the recommendations  
contained in the Ninth Report (Fourth Lok  
Sabha) of the Committee relating to the  
Ministry of Tourism and Civil Aviation-  
Reservations for Scheduled Castes and  
Scheduled Tribes in Air India.

### MOTION FOR APPOINTMENT OF A MEMBER OF THE RAJYA SABHA TO THE JOINT COMMITTEE OF THE HOUSES ON THE ADVOCATES (AMENDMENT) BILL, 1970

THE MINISTER OF LAW AND  
JUSTICE/विधि और न्याय मंत्री (SHRI H.R.  
GOKHALE) : Sir, I beg to move :

"That Shri D.P. Singh be appointed to  
the Joint Committee of the Houses of the  
Advocates (Amendment) Bill, 1970 in  
the vacancy caused by the death of Shri  
Surajmal Saha."

*The question was put and the motion was  
adopted.*

### THE INDUSTRIAL DISPUTES (SECO ND AMENDMENT) BILL, 1971

THE MINISTER OF LAW AND  
JUSTICE / विधि और न्याय मंत्री (SHRI H. R.  
GOKHALE) : Sir, on behalf of Shri R.K.  
Khadilkar, I beg to move for leave to  
introduce a Bill further to amend the In  
dustrial Disputes Act, 1947.

*\*The question was put and the motion was  
adopted.*

SHRI H.R. GOKHALE : Sir, I introduce  
the Bill.

### THE COMMISSIONS OF INQUIRY (AMENDMENT) BILL, 1971

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS AND IN THE  
DEPARTMENT OF PERSONNEL  
गृह मंत्रालय और कामिक विभाग में राज्यमंत्री  
(SHRI RAM NIWAS MIRDHA) : Sir,  
beg to move :

"That the Bill to amend the Commis  
sions of Inquiry Act, 1952, as passed by  
the Lok Sabha, be taken into considera  
tion."

The hon. Members are aware that the Law  
Commission reviewed the Commission of  
Inquiry Act, 1952 and submitted their report  
on it in 1962. Copies of the report